

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(11)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/547/ (IB)/2017
NAME OF THE PETITIONER(S) : FOSROC CHEMICALS
NAME OF THE RESPONDENT(S) : CONSOLIDATED CONSTRUCTIONS CONSORTIUM LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. S. KARTHIKEI BALAN
PREETHI. S. ARASU

Counsel for Respdt 

2. S. Yaseen Arafath

Counsel for Petitioner



ORDER

Counsels for both the parties are present. Counsel for Corporate Debtor without prejudice to his rights and contention offered Rs.5 lakh as full and final settlement between the parties which he has promised to pay within one week and prayed for time. Counsel for the Petitioner submitted that it should not be less than Rs.5,50,000/- However in order to reconcile and settle the matter, the Bench suggested to the Counsel for the Corporate Debtor to pay Rs.5 lakh within one week by way of D.D. to which the Counsel for the Petitioner did agree. Put up on **19.09.2017 at 10.30 A.M.**

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)